

39. Shri Ram Lal Panilal,
Gujarat Vidyapeeth,
Gandhinagar & President,
AIU.

40. Shri S. Gopal,
Secretary,
Central Board of Sec. Edn.,
Delhi-110 092.

41. Mr. W. R. King,
Secretary,
Council for the Indian School
Certificate Examination,
Nehru Place, New Delhi.

42. Dr. A. K. Pandey,
Director,
Birla Institute of Technology and
Science, Ranchi.

43. The Secretary
Education, Govt. of Arunachal
Pradesh,
Naharlagun-791 110.

NORMS FOR SCHOOLS AFFILIATED TO CBSE

112. SHRI PAWAN KUMAR BANSAL :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) whether the Central Board of Secondary Education has laid down certain norms regarding the buildings, pay scales, fee etc., for the schools affiliated to it; and

(b) if so, the details thereof ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) Yes, Sir.

(b) As per the Affiliation Bye-Laws of the Central Board of Secondary Education, a school which fulfils, inter-alia, the following essential norms, can apply to the Board for affiliation :—

(i) The school should produce a 'No Objection Certificate' from the concerned State Government or UT Administration.

(ii) The school should be in possession of about 2 acres of land, (1 acre in cities having population of over 25 lakhs), a building constructed on a part of the land and proper playgrounds on the remaining land.

(iii) If the school has got the land but is running in a rented building, it is required to submit proof of adequate resources for construction of the school building in a reasonable period of time. For new schools, first phase of the building should have been completed and occupied.

(iv) Proof of non-proprietry character of trust/society/management, supported by a list of members with their addresses and an affidavit in the court of 1st class Magistrate from the Chairman/Secretary stating how the members are related to each other; is required.

(v) The school should have well qualified staff possessing the minimum qualifications as laid down by the Board.

(vi) The school should be paying salaries and allowances to its staff not less than those for corresponding categories in the schools run by the State/UT or as approved by the Government of India.

(vii) Fees as commensurate with the facilities provided by the school, should be charged under the heads prescribed by the concerned State or UT. No capitation fee or donations should be charged or collected in the name of the school.

FUNDS TO SOCIAL ORGANISATION FOR UPLIFTMENT OF WOMEN

113. SHRI RAJENDRA AGNIHOTRI :
Will the Minister of HUMAN RESOURCE
DEVELOPMENT be pleased to state :

(a) whether Government provide funds worth crores of rupees every year to the social organisation for the upliftment of women and children;

(b) if so, the manner in which these funds are disbursed;

(c) whether Government are contemplating to construct shelters (Ashrams) for more than two million prostitutes;

(c) if so, the details thereof;